

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 98/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

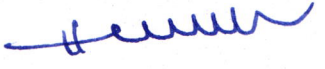
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Chandrakrupa Developers and Farms Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Hemant Lili	Adesh	
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Common Order

TCSP No.88/230-232/NCLT/MB/MAH/2017
TCSP No.89/230-232/NCLT/MB/MAH/2017
TCSP No.90/230-232/NCLT/MB/MAH/2017
TCSP No.91/230-232/NCLT/MB/MAH/2017
TCSP No.92/230-232/NCLT/MB/MAH/2017
TCSP No.93/230-232/NCLT/MB/MAH/2017
TCSP No.94/230-232/NCLT/MB/MAH/2017
TCSP No.95/230-232/NCLT/MB/MAH/2017
TCSP No.96/230-232/NCLT/MB/MAH/2017
TCSP No.97/230-232/NCLT/MB/MAH/2017
TCSP No.98/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, RD is hereby directed to file his report
within two weeks.

List this matter for hearing on 23.3.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)